

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Criminal) No(s). 406/2023

TUSHAR GANDHI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.181890/2023, IA No.234074/2023, IA No.234515/2023 and IA No.D NO.33145/2024 - FOR EXEMPTION FROM FILING O.T.)

Date : 01-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Shadan Farasat, AOR
Ms. Mreganka Kukreja, Adv.
Ms. Hrishika Jain, Adv.
Ms. Natasha Maheshwari, Adv.
Mr. Aman Naqvi, Adv.
Mr. Harshit Anand, Adv.
Mr. Abhishek Babbar, Adv.

For Respondent(s) Mr. K.M. Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Ms. Indira Bhakar, Adv.

Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Rajeev Sharma, Adv.
Mr. Aryaman Sharma, Adv.

Ms. Garima Prasad, Sr. A.A.G.
Mr. Krishnanand Pandeya, AOR
Mr. Sanjay Jain, Adv.
Mr. Sarvesh Dubey, Adv.
Mr. Ankita Kedia, Adv.
Mr. Yash Kriti Kumar Bharti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have perused the compliance affidavit dated 28th February, 2024 filed by Shri Shubham Shukla, Basic Shiksha Adhikari, Muzaffarnagar, Government of Uttar Pradesh. The workshops, as stated in the affidavit, will be held till 24th April, 2024.

We direct the State to file an appropriate affidavit by the end of April, 2024 reporting compliance about the conduct of the workshops.

In the meanwhile, for considering the larger issues which are flagged in the earlier orders and the directions issued by this Court regarding implementation of the Right of Children to Free and Compulsory Education Act, 2009 and the Rules framed thereunder, list the Petition on 15th April, 2024. In the meanwhile, the State is free to file an affidavit on these aspects.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)